

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

**31. C.P.(IB)-822(MB)/2023**

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 19.06.2024**

**NAME OF THE PARTIES: - Shri Mahalaxmi Co-Operative Bank Ltd.**  
**Through RP Mr. Ishwar Lal Kalantri**  
**V/s**  
**Taufik Sayeed Hudli**

**Section: 95(1) of Insolvency and Bankruptcy Code, 2016**

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**ORDER**

Adv. Vedanshi Shah i/b. Adv. Mahalakshmi Ganpathy appeared for the Resolution Professional through VC. Counsel for the IRP states at bar that the IRP prepared his report and he is in the process of filing an IA to place on record the said report filed under Section 99 of the Code. Let the same be done and the copy of the report be also served upon the Personal Guarantor, who shall file his reply/objection, if any, against the report. List this matter for final hearing on **21.08.2024**.

**Sd/-**  
**ANIL RAJ CHELLAN**  
**Member (Technical)**  
*JAGDISH*

**Sd/-**  
**KULDIP KUMAR KAREER**  
**Member (Judicial)**